

(ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and thereof no separate Review is being laid.

(iii) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report. [Placed in Library. See No. LT-2634/78].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1976-77.

(ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and therefore no separate Review is being laid. [Placed in Library. See No. LT-2635/78].

(3) (i) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1976-77 together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document. [Placed in Library. See No. LT-2636/78].

(4) (i) A copy of the Annual Accounts (Hindi and English versions) of the North Eastern Hill University, Shillong, for the year 1974-75 together with the Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document. [Placed in Library. See No. LT-2637/78].

(5) (i) A copy of the Annual Accounts (Hindi and English versions) of Banaras Hindu University, Bana-

ras, for the year 1973-74 together with the Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document. [Placed in Library. See No. LT-2638/78].

(6) A copy of the Report (Hindi and English versions) of the Review Committee on "the curriculum for the Ten-Year School." [Placed in Library. See No. LT-2639/78].

(7) A copy of the Report (Hindi and English versions) of the National Review Committee on Higher Secondary Education with special reference to vocationalisation. [Placed in Library. See No. LT-2640/78].

MEDICINAL PREPARATIONS (EXCISE DUTIES) AMENDMENT RULES, 1978 AND NOTIFICATION EXEMPTING FLAVOURED MILK FROM CENTRAL EXCISE DUTY.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:—

(1) A copy of the Medicinal And Toilet Preparations (Excise Duties) Amendment Rules, 1978, (Hindi and English versions) published in Notification No. G.S.R. 985 in Gazette of India dated the 5th August, 1978, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library. See No. LT-2641/78].

(2) A copy of Notification No. G.S.R. 986 (Hindi and English versions) published in Gazette of India dated the 5th August, 1978, together with an explanatory memorandum regarding exemption from Central Excise Duty on flavoured Milk, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-2642/78].